

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A.No.2560/2000
M.A.No.3012/2000

Hon'ble Shri Justice V.Rajagopala Reddy, VC(J)

New Delhi, this the 7th day of December, 2000

1. Ashok Kumar-I
s/o Shri Chunni Lal
r/o D-2-B-14, Moti Bagh-I
New Delhi.
2. Ashok Kumar-II
s/o Shri Kalu Ram
r/o D-2B-13, Moti Bagh-I
New Delhi. Applicants

(By Shri S.K.Gupta, Advocate)

vs.

1. Union of India through
Secretary
Ministry of Law, Justice &
Company Affairs
Shastri Bhawan
New Delhi.
2. Joint Secretary
Official Language Wing
Ministry of Law
Bhagwan Dass Road
New Delhi.

ORDER (Oral)

The OA is premature as it is filed without making any representation to the respondents seeking the relief of temporary status. The OA is therefore dismissed at the admission stage. It is however open to the applicant to approach the Tribunal after any order is passed on the representation to be made by him and if ~~he~~ ^{en} is aggrieved by that order, ~~No cause~~.

(V.RAJAGOPALA REDDY
VICE CHAIRMAN(J)

/RAO/